



Tamil Nadu Manual Workers Social Security and Welfare Board & 15 other Welfare Boards — Launch of Online Web Portal for the Unorganised Workers — Proposal for making amendment in appropriate clauses of 16 Welfare Schemes of Tamil Nadu Manual Workers Social Security and Welfare Board and 15 other Welfare Boards — Amendment to the Schemes - Notified.

## LABOUR WELFARE AND SKILL DEVELOPMENT (11) DEPARTMENT

G.O.(Ms.) No.51 Dated: 30.05.2022

ifrugogdsay rr Rio aoadeurtfl-16

006moir(set.d411bati @-2053

Read:

1. G.O.(Ms.) No.126, Labour and Employment (11) Department, dated 13.06.2016.

G.O.(Ms.) No.159, Labour and Employment (11) Department, dated 26.07.2016.

From the Secretary, Tamil Nadu Manual Workers Social Security and Welfare Board, Letter No. E3/290912021, dated 23.09.2021.

4. From the Principal Secretary / Commissioner of Labour letter No.W4127490/2021, dated 29.09.2021.

#### ORDER:

In the letter 4<sup>th</sup> read above, the Commissioner of Labour has sent a proposal for making amendment in appropriate clauses of 16 welfare schemes of Tamil Nadu Manual Workers Social Security and Welfare Board and 15 other Welfare Boards for launching of online web-portal for unorganised workers.

2. Accordingly, the appended Notification will be published in the issue of <u>Tamil Nadu Government Gazette</u>. The Works Manager, Government Central Press, Chennai-600001 is requested to send ten copies of the Gazette to the Government and ten copies to the Commissioner of Labour, Chennai-600 006, directly.

3. The Director, Tamil Development and Information (Translation) Department, Secretariat, Chennai-600 009 is requested to send the Tamil translation of the Notification to the Works Manager, Government Central Press, Chennai-600001 for publication in the Tamil Nadu Government Gazette.

### (BY ORDER OF THE GOVERNOR)

## R. KIRLOSH KUMAR, SECRETARY TO GOVERNMENT.

#### To

The Works Manager, Government Central Press, Chennai-600 001. (2 Copies) (for publication of the notification in the Tamil Nadu Government Gazette)

The Director, Tamil Development and Information (Translation) Department, Chennai-600 009. 2 Copies)

The Principal Secretary/Commissioner of Labour, Chennai-600 006.

The Secretary,

Tamil Nadu Manual Workers Social Security and Welfare Board, Chennai-600 014.

#### Copy to:

The Law Department, Chennai — 600 009.

The Senior Personal Assistant to Hon'ble Minister for Labour Welfare and Skill Development, Chennai-600 009.

The Senior Private Secretary to the Secretary to Government,

Labour Welfare and Skill Development Department, Chennai-600 009.

The Labour Welfare and Skill Development (OP-II) Department, Chennai-600 009. Stock File / Clean Copy (C.No17079/11/2021)

//FORWARDED BY ORDER//

SECS ION OFFICER

**\\tit\_3-1'** 

# APPENDIX. NOTIFICATION-I.

In exercise of the powers conferred by section 4 of the Tamil Nadu Manual Workers (Regulation of Employment and Conditions of Work) Act, 1982 (Tamil Nadu Act 33 of 1982), the Governor of Tamil Nadu, after consultation with the Advisory Committee, hereby makes the following amendments to the Tamil Nadu Manual Workers Social Security and Welfare Scheme, 2006:-

## **AMENDMENTS.**

In the said Scheme,-

## 1. in clause 9,-

## (a) for sub-clause (2), the following sub-clause shall be substituted, namely:-

"(2) Application for such registration shall be made through online to the Assistant Commissioner of Labour (Social Security Scheme) of the respective district in Form-I appended to this Scheme together with a certificate of employment issued by any of the persons or officers specified below:-"

## (b) in sub-clause (3) for item (a), the following item shall be substituted, namely:-

"(a) The registration of the name of the manual worker with -the Board shall be made by the Assistant Commissioner of Labour (Social Security Scheme) of the respective district after due online verification by the respective Village Administrative Officer and for Chennai district, by the Revenue Inspector concerned".

## 2. in clause 14, for sub-clause (1), the following sub-clause shall be substituted, namely:-

"(1) Every manual worker whose name has been registered under clause 9, shall renew his registration through online before the expiry of the period of five years specified in that clause".

### 3. for clause 15, the following clause shall be substituted, namely:-

"15. Every registered manual worker who leaves or changes his service under an employer, or changes his scheduled employment to another, or migrates from one place to another place shall, within thirty days of such change intimate the Assistant Commissioner of Labour (Social Security Scheme) of the respective district through online".

## 4. in clause 17, in sub-clause (3) for item (b), the following item shall be substituted, namely:-

"(b) In the case of injury or loss of limbs or loss of eyesight specified in items (b) to (e) of sub-clause (2), the claim shall be made through online by the registered manual workers concerned. In the event of death of a registered manual worker, the claim shall be made through online by his nominee in Form V11".

# 5.. in clause 18, in sub-clause (2) for item (a), the following item shall be substituted, namely:-

"(a) Every registered manual worker who is eligible for pension under sub-clause (1) shall apply through online to the Assistant Commissioner of Labour (Social Security Scheme) of the respective district in form VIII & VIII-A as applicable:

Provided that a disabled manual worker who is eligible for pension under the proviso to sub-clause (1) shall produce to the Assistant Commissioner of Labour (Social Security Scheme) of the respective district a certificate of proof of his disability issued by a Medical Officer, not below the rank of a Civil Surgeon."

# 6. in clause 19, for sub-clause (2), the following sub-clause shall be substituted, namely:-

"(2) The application for claiming the amount specified in sub-clause (1) shall be made through online in Form IX and shall be accompanied by the death certificate of the deceased registered manual worker and the original identity card issued to the deceased worker."

## 7. in clause 20, for sub-clause (2), the following sub-clause shall be substituted, namely:-

"(2) The application for claiming the amount specified in sub-clause (1) shall be made through online in Form-IX and shall be accompanied by the death certificate of the deceased registered manual worker and the original identity card issued to the deceased worker."

# 8. in clause 21, after sub-clause (4), the following sub-clause shall be added, namely:-

- (5) The application for claiming the amount specified in sub-clause (1), shall be made through online.
- 9. in clause 22, for sub-clause (4), the following sub-clause shall be substituted, namely:-

- 10. in clause 23, for sub-clause (3), the following sub-clause shall be substituted, namely:-
  - "(3) The application for claiming the amount specified in sub-clause (1) shall be made through online in Form XIV.".
- 11. in clause 24, after sub-clause (3), the following sub-clause shall be added, namely:-
  - (4) The application for assistance specified in sub-clause (1), shall be made through online.

R. KIRLOSH KUMAR, SECRETARY TO GOVERNMENT.

//TRUE COPYI/

**CTION OFFICER**